

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III, SPECIAL BENCH**

4. I.A. 1004/2024 IN C.P. (IB)-486(MB)/2018

CORAM: SHRI. KISHORE VEMULAPALLI, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **12.03.2024**

NAME OF THE PARTIES: BMSS Steel Industries Pvt. Ltd.

Vs

Shrid Metal Technologies Pvt. Ltd.

SECTION 9 OF IBC, 2016

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

**I.A. 1004/2024**

1. Adv. George Thomas a/w Adv. Kajal Pradeep Bansal for the Applicant is present.
2. Registry as well as Applicant are directed to issue notice to the respondents clearly intimating the next date of hearing. The applicant shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least two days before the next date of hearing.
3. Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.
4. Respondents shall file reply after serving a copy on the other side within two weeks after receiving copy of the application. List on **03.04.2024**.

Sd/-  
CHARANJEET SINGH GULATI  
MEMBER (TECHNICAL)  
/RKS/

Sd/-  
KISHORE VEMULAPALLI  
MEMBER (JUDICIAL)